

12.25 hrs.

## COMMITTEE ON PUBLIC UNDERTAKINGS

## PRESENTATION OF FOURTH REPORT

**Shri P. G. Menon (Mukundapuram):** I beg to present the Fourth Report of the Committee on Public Undertakings on the Life Insurance Corporation of India, Bombay.

12.25½ hrs.

## HIGH COURT JUDGES (CONDITIONS OF SERVICE (AMENDMENT BILL)\*

**The Minister of State in the Ministry of Home Affairs (Shri Hathi):** I beg to move for leave to introduce a Bill further to amend the High Court Judges (Conditions of Services) Act, 1954.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the High Court Judges (Conditions of Service) Act, 1954."

*The motion was adopted.*

**Shri Hathi:** I introduce the Bill.

12.26 hrs.

## RE. POINT OF INFORMATION

**Shri Hari Vishnu Kamath (Hoshangabad):** On a point of information. May I know from the Minister of Parliamentary Affairs—I am glad he is present in the House—about one point? A number of Bills have been introduced during this session, in the last few weeks. Does the Minister of Parliamentary Affairs hold out any firm or sure hope, that these Bills would be taken up during this session or would they be pushed to the next session? What will happen to the Bills?

**Mr. Speaker:** He can ask that on Friday.

**Shri Hari Vishnu Kamath:** Friday is a holiday.

**Mr. Speaker:** Some day he would announce it; he will have to announce the business for the next week.

**Shri Hari Vishnu Kamath:** That is only for the next week. I am asking about the whole session.

**डा० राम मनोहर लोहिया (फरुखाबाद):** अध्यक्ष महोदय, अगर आप इजाजत दें तो मुझे लोक सभा की मांगों और मधुलिमये के बारे में कुछ कहना है।

**अध्यक्ष महोदय :** देखिये, आप जब तक मुझे पहले से सूचना न दें इस तरह से खड़े हो कर बोलना शुरू कर देना मुनासिब नहीं है।

**डा० राम मनोहर लोहिया :** मैं सूचना दे चुका हूँ।

**अध्यक्ष महोदय :** मैंने आप को इजाजत तो नहीं दी थी।

**डा० राम मनोहर लोहिया :** जी हाँ। अब उस के ऊपर, उस के गुण अबगुण पर अगर आप मुझे कुछ कहने नहीं देते हैं तो मुझे अपनी एक लाचारी बतला देनी चाहिये और वह लाचारी यह है कि जब मैं समझता हूँ कि यहाँ संविधान तोड़ा जा रहा है और आप मुझे कहेंगे कि जाओ अदालत में तो मैं अदालत जाना पसन्द नहीं करता न मेरे पास कुछ सामर्थ्य है लेकिन अब मैं उस के लिए लाचार हो रहा हूँ। फिर भी मैं यहाँ पर तीन बार कहूँगा। पहली बार कह रहा हूँ कि मुझे अदालत जाने के लिए मजबूर किया जा रहा है, मुझे

या मेरे और किसी आदमी को। दो बार मैं आप से और धर्ज करूंगा अपनी लाचारी फिर बाद में आप यह न कहियेगा कि यह नोकलमा और भद्रालत का झगडा तुमने डाल दिया। बस इतना ही मुझे आप से धर्ज करना है।

12.28 hrs.

DEMANDS FOR GRANTS—contd.

MINISTRY OF LABOUR AND EMPLOYMENT  
—contd.

**Mr. Speaker:** The House will now take up further discussion and voting on the Demand for grants under the control of the Ministry of Labour and Employment. Out of six hours allotted, 1 hour 45 minutes had been taken and 4 hours 15 minutes remain. That means that we will go upto 5 o'clock. How much time would the hon. Minister take?

**The Minister of Labour and Employment (Shri D. Sanjivayya):** About an hour.

**Mr. Speaker:** I will call him at about 4 O'clock. Shri K. N. Pandey may continue his speech. He should be brief; he has taken 12 minutes.

**Shri K. N. Pandey (Hata):** I took only five minutes. It was only five minutes that were left on that day.

**Mr. Speaker:** I can show him the records if he wants.

**Shri K. N. Pandey:** Anyway, I have some important points. I wanted to draw the attention of the Ministry that the term of the sugar wage board is going to end very soon and request that a second wage board for sugar industry be appointed as early as possible.

Then, there is a serious situation about unemployment. In spite of our plans we are somehow unable to reach the target fixed for providing employment to unemployed people and in the next plan does continue

with a backlog. I do not know when we will be able to achieve at least the target and beat the problem of unemployment. I do not want to blame the labour ministry for this. After all while the Planning Commission also can only assess the problem nobody can correctly foretell the results. But in this connection, I want to suggest that if the problem is very serious, and we realise that we are unable to meet the problem squarely. Then we have to take the necessary precautions and the action also, so that the size of the problem may not be extended. In this connection, I want to suggest that the Labour Ministry should take action so that retrenchment on a mass scale is stopped, because I see that when there is a great cry at a time when the prices have gone too high, it is very difficult for a retrenched man to live, to meet both ends. At this stage, if he is thrown out of employment, you can imagine the situation in which such poor men can live. My suggestion is, if because of the expansion or the extension of the factories, the workers are going to be retrenched, the Labour Ministry has to see that the agreement arrived at by the parties at the Central level in this connection is completely observed, and they should see that no retrenchment on a mass scale is allowed.

In this connection I want further to say that the employment problem does not exist only in the urban area but in the rural areas also. This has been accepted by the Ministry itself, namely, that the size of the problem is very big. I want to suggest that the problem of unemployment will be solved only by a establishing big industries. Unless emphasis is laid on small-scale industries, this problem of unemployment is not going to be solved. I do not know how for this Ministry can do something in this respect, because this is a subject for the Ministry of Industry, but anyhow, they should take up this question with them and see that more and more emphasis is given to the small-scale and cottage industries.